

MINUTES OF THE MEETING No. 51/09 dated 25.3.2009 (HELD ON 6.4.09) UNDER THE CHAIRMANSHIP OF Shri O.P Hissaria, JT.DGFT

The 51/09 meeting of Advance Licensing Committee was dated 25.3.2009 (held on 24/3/09) under the Chairmanship of Shri O.P. Hissaria, JT. DGFT.

The Committee first considered minutes of the ALC Meeting No.50/09 for confirmation and confirmed and adopted the same without any change.

Case No A-114 NC No.51/09 Dated 25.3.09(held on 6.4.09)	M/ s Surya International, Ahmedabad F.No.01/83/50/17 /AM08/DES-IV RLA F.No.08/24/40/347/AM07 Lic.No.0810064076 Dated 3.4.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 22.4.2009.

Case No A-115 NC No.51/09 Dated 25.3.09(held on 6.4.09)	M/ s Bhogale Coating & Paints (P) Ltd, Mumbai F.No.01/83/50/98 /AM07/DES-IV RLA F.No.03/94/40/461/AM08 Lic.No.0310393025 Dated 4.8.06
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 25/3/2009 from Deptt. of C&PC (PC..Div.). Accordingly the case may be re-listed on 22.4.2009..

Case No A-116 NC No.51/09 Dated 25.3.09(held on 6.4.09)	M/ s Universal Oleoresins, Cochin F.No.01/85/162/062 /AM08/DES-IV RLA F.No.10/24/40/141/AM07 Lic.No.1010026076 Dated 21.3.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.4.2009.

Case No A-117 NC No.51/09 Dated 25.3.09(held on 6.4.09)	M/ s Euro Chemicals Ltd, Mumbai F.No.01/83/162/1063 /AM09/DES-IV RLA F.No.03/94/40/435/AM09
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 20.3.2009 offered by him the Committee decided to call for the following information from the firm as under:-

1. To furnish production in metric ton and Consumption of individual raw material duly certified by CA.

Accordingly the case may be re-listed on 22.4.2009.

Case No A-118 NC No.51/09 Dated 25.3.09(held on 6.4.09)	M/ s Euro Chemicals Ltd, Mumbai F.No.01/83/162/1064 /AM09/DES-IV RLA F.No.03/94/40/433/AM09
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.4.2009.

Case No A-119 NC No.51/09 Dated 25.3.09(held on 6.4.09)	M/ s Euro Chemicals Ltd, Mumbai F.No.01/83/162/1065 /AM09/DES-IV RLA F.No.03/94/40/434/AM09
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.4.2009.

Case No A-120 NC No.51/09 Dated 25.3.09(held on 6.4.09)	M/ s Alok Industries, Mumbai F.No.01/83/162/1028 /AM08/DES-IV RLA F.No.05/24/40/682/AM08 Lic.No.0510212951 dated 4.12.2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/36/2006/PC.II dated 23.10.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Filler Master Batch (FMBA GPPS 105, Containing 45% GPPS and 55% Calcium Carbonate	1 Kg	1. General Purpose Polystyrene Granules 2. Filler/Calcium Carbonate	0.4635 Kg 0.5665 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-121 NC No.51/09 Dated 25.3.09(held on 6.4.09)	M/ s Synthite Industrial Chemicals Ltd, Cochin F.No.01/84/162/747 /AM08/DES-IV RLA F.No.10/24/40/108/AM08 Lic.No.1010027281 dated 10.9.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.4.2009.

Case No A-122 NC No.51/09 Dated 25.3.09(held on 6.4.09)	M/ s Sterling Auxiliaries (P) Ltd, Mumbai F.No.01/83/162/1280 /AM09/DES-IV RLA F.No.03/95/40/376/AM08
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their

U.O. No. 14010/93/2007/Ch.II dated 27.3.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Sterocare EGDS (Ethylene Glycol Distearate)	1 Kg	1. Monoethylene Glycol 2. Stearic Acid content % 50± 10% Stearic Acid + Palmitic acid co 90% min.)	0.1065 Kg 0.941 Kg
Stero AES 60 (Alkyl Phenol Polyglycol Ether Sulphate Sodium Salt of Nonyl Phenol 6 mole ethoxylated Sulphonate (active matter 35%))	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.134 Kg 0.1608 Kg
Sterol 1325 (Isotridecanol alcohol 21 mole ethoxylate)	1 Kg	1. Isotridecanol 2. Ethylene Oxide	0.1815 Kg 0.8385 Kg
Sterol 1327 (Isotridecanol alcohol 23 mole ethoxylate)	1 Kg	1. Isotridecanol 2. Ethylene Oxide	0.1683 Kg 0.8517 Kg
Sterol 1336 (Isotridecanol alcohol 30 mole ethoxylate)	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.1342 Kg 0.8858 Kg
Sterol 1318 (Isotridecanol alcohol 15 mole ethoxylate)	1 Kg	1. Isotridecanol 2. Ethylene Oxide	0.2372 kg 0.7828 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No C-19 NC No.51/09 Dated 25.3.09(held on 6.4.09)	M/ s Sanghi Cement, N. Delhi F.No.01/83/162/964 /AM09/DES-IV
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem. Div.). Accordingly the case may be re-listed on 22.4.2009.

Case No M-422	M/ s Shyam Chemical Impex, Bangalore
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NC No.51/09 Dated 25.3.09(held on 6.4.09)	F.No.01/83/50/140 /AM08/DES-IV RLA F.No.07/24/40/892/AM07 Lic.No.0710051312 dated 18.4.08
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. Nil dated 25.3.2009 and decided to call for the following information from the firm as under:-

" Composition and Chemical name of the export product because the name of the export product is mentioned as "Steric Acid Amide based Product" is not correct

Accordingly the case may be re-listed on 22.4.2009.

Case No M-423 NC No.51/09 Dated 25.3.09(held on 6.4.09)	M/ s Artek Surfin Chemicals Ltd, Mumbai F.No.01/87/50/602 /AM07/DES-IV RLA F.No.03/94/40/384/AM07 Lic.No.0310390807 dated 24.7.06
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem. Div.). Accordingly the case may be re-listed on 22.4.2009.

Case No M-424 NC No.51/09 Dated 25.3.09(held on 6.4.09)	M/ s Artek Surfin Chemicals Ltd, Mumbai F.No.01/83/50/1036 /AM08/DES-IV RLA F.No.03/94/40/1172/AM07 Lic.No.0310420164 dated 20.2.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem. Div.). Accordingly the case may be re-listed on 22.4.2009.

Case No M-425	M/ s K.V. Fire Chemicals (I) Pvt. Ltd, Mumbai
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NC No.51/09 Dated 25.3.09(held on 6.4.09)	F.No.01/82/50/1146 /AM07/DES-IV RLA F.No.03/94/40/445/AM07 Lic.No.0310403873 dated 12.10.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem. Dvi.). Accordingly the case may be re-listed on 22.4.2009.

Case No M-426 NC No.51/09 Dated 25.3.09(held on 6.4.09)	M/ s K.V. Fire Chemicals (I) Pvt. Ltd, Mumbai F.No.01/82/50/1029 /AM07/DES-IV RLA F.No.03/94/40/482/AM07 Lic.No.0310401152 dated 26.9.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem. Div.). Accordingly the case may be re-listed on 22.4.2009.

Case No M-427 NC No.51/09 Dated 25.3.09(held on 6.4.09)	M/ s Intergrated Fire Protection (P) Ltd, Kolkata F.No.01/83/50/987 /AM08/DES-IV RLA F.No.02/24/40/199/AM08 Lic.No.0210105428 dated 23.10.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem. Dvi.). Accordingly the case may be re-listed on 22.4.2009.

Case No M-428 NC No.51/09 Dated 25.3.09(held on 6.4.09)	M/ s Stylrite Optical Industries, Mumbai F.No.01/83/50/80 /AM03/DES-IV RLA F.No.03/24/40/435/AM99 Lic.No.03026492 dated 24.11.1999
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.4.2009.

Case No M-429 NC No.51/09 Dated 25.3.09(held on 6.4.09)	M/ s United Phosphorus Ltd, Mumbai F.No.01/83/50/90/AM06/DES-IV RLA F.No.03/95/40/107/AM06 Lic.No.0310329928 dated 13.5.05
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem. Div.). Accordingly the case may be re-listed on 22.4.2009.

Case No M-430 NC No.51/09 Dated 25.3.09(held on 6.4.09)	M/ s Ducol Organics & Colours (P) Ltd, Mumbai F.No.01/83/50/394/AM09/DES-IV RLA F.No.03/94/40/1123/AM08 Lic.No.0310461489 dated 18.1.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem. Div.). Accordingly the case may be re-listed on 22.4.2009.

Case No M-431 NC No.51/09 Dated 25.3.09(held on 6.4.09)	M/ s Ducol Organics & Colours (P) Ltd, Mumbai F.No.01/83/50/432/AM09/DES-IV RLA F.No.03/94/40/88/AM09 Lic.No.0310471638 dated 19.5.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem. Div.). Accordingly the case may be re-listed on 22.4.2009.

Case No M-432 NC No.51/09 Dated 25.3.09(held on	M/ s Mulder (I) Pvt. Ltd, Bangalaore F.No.01/85/50/32/AM07/DES-IV RLA F.No.07/24/40/30/AM07
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The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 18.2.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Gold Printed Decalcomania Transfers (60X90 cms)	11850 No.	Inglaze Ceramic Gold Paste 38%	3,000 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-433 NC No.51/09 Dated 25.3.09(held on 6.4.09)	M/ s Johnson Matthey Catalysts, Mumbai F.No.01/82/50/1015/AM04/DES-IV RLA F.No.03/24/40/1712/AM04 Lic.No.0310239129 dated 2.12.03
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The Committee considered the case as per agenda and in the light of written comments of Deptt of C&PC forwarded vide their U.O. No.Nil dated 25.3.2009 and decided to amend the quantity of the Import product from Gram to Kg. in the Case No.M-200 NC M.No.18/09 dated 30.7.08 in the minutes.

RLA concerned may take necessary action as per above decision of NORMS COMMITTEE.

**.3Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 51/83-ALC1/2008 **MEETING DATE** : 25.03.2009

1	Case No.: 22/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00132/AM09/	RLA File :08/24/040/00251/AM06/	Lic.No/Date:0810053990 16.02.2006	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 22.4.2009			

2	Case No.: 41/44/83-ALC1/2006	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01097/AM07/	RLA File :10/24/040/00106/AM07/	Lic.No/Date:1010025265 05.01.2007	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.4.2009.			

	Case No.: 53/44/83-ALC1/2006	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
	HQ File :01/83/050/01114/AM07/	RLA File :10/24/040/00102/AM07/	Lic.No/Date:1010025309 09.01.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/4/2003/Chem.II dated 19.4.2007 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Automotive Exhaust Catalyst Honeycomb Type EC-300 N (Size 80 mm dia x 120.65 mm	1 no.	1. Relevant Ceramic honeycomb Substrate (Size. 80 mm x 120.65 mm x 48.3 mm length)	1 no.

3	48.3 mm Length Containing: Palladium content: 0.090 gm Alumina content : 17.0 gm Y ₂ -O ₃ content: 0.29 gm Cerium Oxide content : 3.6 gm		2. Palladium as Paladium Chloride olution 3. Alumina Powder 4. Yittria Colloid 5. Collodial Ceria Acetate	0.090 gm 17.0 gm 2.1 gm 18.0 gm
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

4	Case No.:16/50/83-ALC1/2006	Party Name:VALLEY VELVETTE PVT. LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01200/AM07/	RLA File :08/24/040/00094/AM07/	Lic.No/Date:0810062773 06.02.2007	Defer Date:22.04.2009
Decision : The Committee considered the case as per agenda. The visiting team comprising of representatives from DIPP MSME(SSZ) and DGFT visited sawn mills of different zone and submitted the report. The visiting team submitted the report which was considered in the Norms Committee Meeting No. 48/09 and the minutes are yet to finalise. The case is deferred for four weeks. Accordingly the case may be re-listed on 22.4.2009.				

5	Case No.:6/30/83-ALC1/2007	Party Name:VEDANTA ALUMINIUM LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01375/AM08/	RLA File :05/24/040/00537/AM08/	Lic.No/Date:0510210655 17.10.2007	Defer Date:22.04.2009
Decision : The Committee considered the case as per agenda. The written comments dated 12/12/08 received from MSME for rejection of the case since the firm has not reply to the information called for by them. The Committee decided to issue D.O reminder to Ministry of Mines for comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 22/4/2009.				

6	Case No.:212/46/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/02020/AM08/	RLA File :17/24/040/00111/AM08/	Lic.No/Date:1710001866 14.12.2007	Defer Date:22.04.2009
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 26/2/2009 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.4.2009.				

7	Case No.: 56/14/83-ALC1/2008	Party Name:SHIPRA TECHNOLOGY PVT.LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00426/AM09/	RLA File :05/24/040/00022/AM09/	Lic.No/Date:0510219280 11.04.2008	Defer Date:22.04.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 25.3.09 offered by him the Committee decided to call for the following information from the firm as under: 1. Weight of export 16,000 Kg 2. Weight of Import 15,000 kg Accordingly the case may be re-listed on 22.4.2009.			

8	Case No.: 11/44/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01160/AM09/	RLA File :05/24/040/00056/AM09/	Lic.No/Date:0510220030 02.05.2008	Defer Date:22.04.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 5/3/09 issued by this office. Accordingly the case may be re-listed on 22.4.2009.			

9	Case No.: 10/44/83-ALC1/2008	Party Name:BILTUBE CORE BOARDS LTD	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01159/AM09/	RLA File :31/24/040/00219/AM08/	Lic.No/Date:3110033699 08.05.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 6/3/2009 issued by this office. Accordingly the case may be re-listed on 22.4.2009..			

10	Case No.: 39/14/83-ALC1/2008	Party Name:PARAS OFFSET PVT.LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00409/AM09/	RLA File :05/24/040/00102/AM09/	Lic.No/Date:0510220859 22.05.2008	Defer Date:22.04.2009
	Decision :The Committee considered the case as per agenda and noted that reply from the firm has been received on 21/1/2009 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.4.2009.			

	Case No.: 42/14/83-ALC1/2008	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
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11	HQ File :01/83/050/00412/AM09/	RLA File :03/94/040/01344/AM08/	Lic.No/Date:0310472058 27.05.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda. Ministry of Petroleum and Natural Gas Vide their O.M.No.P-19011/3/2009-Sup intimated that their Ministry has no means to verify the correctness of the data provided and hence, no comments can be offered in this regard. The Committee decided to refer the application to MSME for their comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 22/4/2009.			

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Case No.:9/44/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
HQ File :01/83/050/01158/AM09/	RLA File :34/24/040/00039/AM09/	Lic.No/Date:3410021507 02.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/3/2008/Ch.II dated 24.3.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Chlorantraniliprole 5% SC (Rynaxypyr 5 SC/(Pervathon 5 SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active ingredient)	0.052 Kg
		2. Atlox 4913	0.031 Kg
		3. Atlox 4894	0.020 kg
		4. Clay Attagel 50 (Attage/50/Acti-Gel 208)	0.015 kg
		5. Rhodopol 23 (AG-Rho Pol 23 W) (Xanthan Gum)	0.003 kg
		6. Proxyl GXL (Proxel GXL)	0.001 kg
		7. Agnique DFM 111S (Defoamer, Silicone Based)	0.005 Kg
		8. Propylene Glycol (Propanediol)	0.087 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

13	Case No.:7/44/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01156/AM09/	RLA File :07/21/040/00205/AM09/	Lic.No/Date:0710057757 06.06.2008	Defer Date:22.04.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5/3/2009 issued by this office. Accordingly the case may be re-listed on 22.4.2009..

14	Case No.:8/44/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01157/AM09/	RLA File :07/21/040/00206/AM09/	Lic.No/Date:0710057826 11.06.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5/3/2009 issued by this office. Accordingly the case may be re-listed on 22.4.2009..			

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Case No.:43/48/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
HQ File :01/83/050/01312/AM09/	RLA File :34/24/040/00025/AM09/	Lic.No/Date:3410021648 19.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/3/2008/Ch.II dated 24.3.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Chlorantraniliprole 18.5% (Rynaxypyr 20 SC/Coragen 20 SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active ingredient)	0.194 Kg
		2. Atlox 4913	0.031 Kg
		3. Atlox 4894	0.020 kg
		4. Clay Attagel 50 (Attage/50/Acti-Gel 208)	0.010 kg
		5. Rhodopol 23 (AG-Rho Pol 23 W) (Xanthan Gum)	0.0026 kg
		6. Proxyl GXL (Proxel GXL)	0.001 kg
		7. Agnique DFM 111S (Defoamer, Silicone Based)	0.005 Kg
		8. Propylene Glycol (Propanediol)	0.069 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

16	Case No.:27/48/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01296/AM09/	RLA File :03/95/040/00274/AM09/	Lic.No/Date:0310476214 24.06.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.4.2009.			

17	Case No.:14/24/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00727/AM09/	RLA File :07/21/040/00285/AM09/	Lic.No/Date:0710058120 25.06.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27/1/2009 issued by this office. Accordingly the case may be re-listed on 22.4.2009..			

18	Case No.:3/16/83-ALC1/2008	Party Name:OCL INDIA LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00504/AM09/	RLA File :02/24/040/00069/AM09/	Lic.No/Date:0210114410 02.07.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 19/11/08 and also decided to issued reminder . Accordingly the case may be relisted on 22.4.09.			

19	Case No.:7/19/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00614/AM09/	RLA File :03/94/040/00381/AM09/	Lic.No/Date:0310479134 17.07.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.4.2009			

20	Case No.:15/19/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00622/AM09/	RLA File :09/24/040/00109/AM09/	Lic.No/Date:0910034771 24.07.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19/12/2009 issued by this office. Accordingly the case may be re-listed on 22.4.2009..			

21	Case No.: 18/19/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00625/AM09/	RLA File :10/24/040/00054/AM09/	Lic.No/Date:1010030337 25.07.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 22.4.2009.			

22	Case No.: 5/20/83-ALC1/2008	Party Name:JANATA TIMBER & SAW MILL	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00637/AM09/	RLA File :04/24/040/00118/AM09/	Lic.No/Date:0410097692 31.07.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda. The visiting team comprising of representatives from DIPP MSME(SSZ) and DGFT visited sawn mills of different zone and submitted the report. The visiting team submitted the report which was considered in the Norms Committee Meeting No. 48/09 and the minutes are yet to finalise. The case is deferred for four weeks. Accordingly the case may be re-listed on 22.4.2009.			

23	Case No.: 6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.4.2009.			

24	Case No.: 3/22/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00678/AM09/	RLA File :07/24/040/00255/AM09/	Lic.No/Date:0710059076 13.08.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 20/1/2009 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.4.2009.			

	Case No.: 28/48/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
	HQ File :01/83/050/01297/AM09/	RLA File :03/95/040/00341/AM09/	Lic.No/Date:0310482501	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/17/2005/Ch.II dated 12.8.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Clodinafop {Propargyl 15% WP)	1 Kg	1. 2-Methyl 2-Chloro Acetic Acid	0.156 Kg
		2. Hydroquinone	0.168 Kg
		3. 5-Chloro 2,3-Difluoropyridine 95% Min.	0.096 Kg
		4. Propargyl Chloride Solution (65 +/-2%)	0.085 Kg
		5. 2-Heptanol	
		6. 5-Chloro 8-Hydroxy Quinoline	0.021 kg
		7. Toluene	0.028 Kg
		8. Meta Isobutylene Ketone	0.021 kg
		9. Dimethyl Formamide	0.075 Kg
		10. Methyl Ethyl Ketone	0.112 kg
		11. Methanol	0.024 Kg
		12. Geropon T 77 (Dispersing agent)	0.244 kg
		13. Rhodasurf (Additive)	0.041 Kg
		14. Potassium Hydroxide	0.410 Kg
			0.090 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:24/22/83-ALC1/2008

Party Name:SYNTHITE INDUSTRIAL
CHEMICALS LTD

Meet No/Date:51/83-ALC1/2008
25.03.2009

**Status:Deffered
and Re-indexed**

HQ File :01/83/050/00699/AM09/

RLA File :10/24/040/00065/AM09/

Lic.No/Date:1010030673
21.08.2008

Defer
Date:22.04.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.4.2009.

Case No.:25/22/83-ALC1/2008

Party Name:PLANT LIPIDS PRIVATE LIMITED

Meet No/Date:51/83-ALC1/2008
25.03.2009

**Status:Deffered
and Re-indexed**

HQ File :01/83/050/00700/AM09/

RLA File :10/24/040/00067/AM09/

Lic.No/Date:1010030674
21.08.2008

Defer
Date:22.04.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.4.2009.

28	Case No.: 27/22/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00702/AM09/	RLA File :08/24/040/00082/AM09/	Lic.No/Date:0810074122 21.08.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.4.2009.			

29

Case No.:1/23/83-ALC1/2008	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
HQ File :01/83/050/00703/AM09/	RLA File :03/94/040/00262/AM08/	Lic.No/Date:0310483592 25.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/109/2008/Ch.II dated 24.3.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Thiophosphoryl Chloride	1 Kg	1. Yellow Phosphorus 2. Sulphur	0.196 Kg 0.203 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.: 6/23/83-ALC1/2008	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00708/AM09/	RLA File :05/24/040/00326/AM09/	Lic.No/Date:0510226237 26.08.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19/12/2009 issued by this office. Accordingly the case may be re-listed on 22.4.2009..			

	Case No.: 8/23/83-ALC1/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
	HQ File :01/83/050/00710/AM09/	RLA File :03/94/040/00500/AM09/	Lic.No/Date:0310483850 26.08.2008	Defer Date:

31

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/9/2008/Ch.II dated 17.11.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Propineb 70% WP	1 Kg	Propineb Technical (80%)	0.887 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

32

Case No.:9/24/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deferred and Re-indexed
HQ File :01/83/050/00722/AM09/	RLA File :08/24/040/00102/AM09/	Lic.No/Date:0810074286 27.08.2008	Defer Date:22.04.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 2/1/2009 from Deptt. of C&PC (Chem.Div.) and also decided to issued reminder. Accordingly the case may be re-listed on 22.4.2009..

33

Case No.:19/24/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deferred and Re-indexed
HQ File :01/83/050/00732/AM09/	RLA File :05/24/040/00359/AM09/	Lic.No/Date:0510226448 28.08.2008	Defer Date:22.04.2009

Decision :The Committee considered the case as per agenda and noted that reply from the firm has been received and decided to refer the reply to DIPP for examination.. Accordingly the case may be re-listed on 22.4.2009.

34

Case No.:21/24/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
HQ File :01/83/050/00734/AM09/	RLA File :08/24/040/00083/AM09/	Lic.No/Date:0810074331 29.08.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/24/2006/Ch.II dated 26.9.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Metsulfuron Methyl Technical	1 Kg	1. 2-(Carbomethoxy) Benzene Sulfonamide 2. 2-Amino 4-Methoxy 6-Methyl-1, 3,5- Triazine	0.958 Kg 0.459 Kg

		3. N-Butyl Isocyanate 4. 1,4 Diazabicyclo (2,2,2) Octane	0.150 kg 0.001 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

35	Case No.:22/24/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00735/AM09/	RLA File :08/24/040/00084/AM09/	Lic.No/Date:0810074332 29.08.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.4.2009.			

36

Case No.:14/25/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
HQ File :01/83/050/00763/AM09/	RLA File :05/24/040/00375/AM09/	Lic.No/Date:0510227185 10.09.2008	Defer Date:
Decision :			
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 25.3.2009 and decided to approve this case as under:-			
<u>Export Item</u>			
S.No.	Description of item	Quantity	
1.	Kiss Proof Lips-Caramel Nude (Lip Color) (6 gms)	300000 No.	
2.	Kiss Proof Lips – Pink Blush (Lip Color)(6 gms)	500000 No.	
3.	Kiss Proof Lips-Glaze Plum (Lip Color) (6 gms)	300000 No.	
4.	Kiss Proof Lips-Coral Red (Lip Color)(6 gms)	400000 No.	
5.	Kiss Proof Lips-Clover Haze (Lip Color)(6 gms)	350000 No.	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Tip Coat for Kiss Proof Lips	5661 Kg	
2.	Premix-Caramel Nude	857.000 Kg	

3.	Premix – Pink Blush	1432.000 Kg
4.	Premix – Glaze Plum	859.000 Kg
5.	Premix – Coral Red	1146.000 Kg
6.	Premix – Clover haze	1003.000 Kg
7.	Bottle & Wiper	As per Packing Policy or as applied for whichever is less
8.	Duble Ferrule with Doe-Foot + Brush	- do -
9.	Base Label – Caramel Nude	Net +1% wastage
10.	Base Label - Pink Blush	- do -
11.	Base Label - Glaze Plum	- do -
12.	Base Label – Coral Red	- do -
13.	Base Label – Clover Haze	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

37	Case No.: 30/48/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status: Deffered and Re-indexed
	HQ File :01/83/050/01299/AM09/	RLA File :04/24/040/00112/AM09/	Lic.No/Date:0410098508 11.09.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.4.2009.			

38	Case No.: 3/24/87-ALC1/2008	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status: Deffered and Re-indexed
	HQ File :01/87/050/00429/AM09/	RLA File :03/95/040/00433/AM09/	Lic.No/Date:0310486070 11.09.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.4.2009.			

39	Case No.: 36/48/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status: Deffered and Re-indexed
	HQ File :01/83/050/01305/AM09/	RLA File :07/21/040/00574/AM09/	Lic.No/Date:0710059996 22.09.2008	Defer Date:22.04.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.4.2009.

40

Case No.:3/28/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
HQ File :01/83/050/00819/AM09/	RLA File :03/95/040/00425/AM09/	Lic.No/Date:0310487748 24.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/25/2006/Ch.II dated 26.3.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Asulam 40SL W/V (Asulam 40% SL)	1 Kg	1. 4-(Aminosulfonyl) Aniline 2. Sodium Methoxide 98% 3. Dimethyl Carbonate	0.365 Kg 0.148 Kg 0.248 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

41	Case No.:13/28/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deferred and Re-indexed
	HQ File :01/83/050/00829/AM09/	RLA File :05/24/040/00426/AM09/	Lic.No/Date:0510228216 25.09.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.4.2009.			

42	Case No.:9/28/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deferred and Re-indexed
	HQ File :01/83/050/00825/AM09/	RLA File :10/24/040/00080/AM09/	Lic.No/Date:1010031083 26.09.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board Accordingly the case may be re-listed on 22/4/2009.			

43	Case No.:10/28/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deferred and Re-indexed
	HQ File :01/83/050/00826/AM09/	RLA File :10/24/040/00085/AM09/	Lic.No/Date:1010031085 26.09.2008	Defer Date:22.04.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.4.2009

44	Case No.:14/28/83-ALC1/2008	Party Name:KUBER CONSTRUCTION PRIVATE LIMITED,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deferred and Re-indexed
	HQ File :01/83/050/00830/AM09/	RLA File :02/24/040/00159/AM09/	Lic.No/Date:0210118070 26.09.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17/12/2009 issued by this office. Accordingly the case may be re-listed on 22.4.2009..			

45	Case No.:19/28/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
	HQ File :01/83/050/00835/AM09/	RLA File :09/24/040/00214/AM09/	Lic.No/Date:0910035463 29.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 25.3.2008 stating that firm have applied licence on repeat basis as per adhoc norm fixed in the Norms Committee Meeting No.33/08 dated 21/11/07 Case No.463. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

46	Case No.:21/28/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
	HQ File :01/83/050/00837/AM09/	RLA File :09/24/040/00196/AM09/	Lic.No/Date:0910035467 29.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 25.3.2009 and decided to approve this case as under:-			

Item of Export	Qty	Item of Import	Qty
MG Triplex Board	1000 MT	1. Wood Pulp 2. Clay 3. Latex (SBR) 50% DRC 4. Starch 5. Roshin 6. Poly Kraft Paper/Wrapper	946.56 MT 2.18 MT 0.364 MT 21.5 MT 19.68 MT As per packing Policy or as

		7. Core Pipes 8. Stretch Film	applied for whicher is less - do – - - do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.:3/32/83-ALC1/2008	Party Name:SYNERGY POLY ADDITIVES PVT.LTD.,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00916/AM09/	RLA File :05/24/040/00094/AM08/	Lic.No/Date:0510229593 21.10.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 22/4/2009.			

48	Case No.:29/48/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01298/AM09/	RLA File :03/95/040/00460/AM09/	Lic.No/Date:0310491155 21.10.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 22/4/2009.			

49	Case No.:7/32/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00920/AM09/	RLA File :09/24/040/00219/AM09/	Lic.No/Date:0910035686 22.10.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 22.4.09			

50	Case No.:8/32/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00921/AM09/	RLA File :09/24/040/00213/AM09/	Lic.No/Date:0910035689 22.10.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 22.4.09			

51	Case No.:9/32/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00922/AM09/	RLA File :02/24/040/00182/AM09/	Lic.No/Date:0210118732 22.10.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 22.4.09			

52	Case No.:14/32/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00927/AM09/	RLA File :10/24/040/00091/AM09/	Lic.No/Date:1010031332 23.10.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22/4/2009.			

53	Case No.:15/32/83-ALC1/2008	Party Name:POLYTEC PACKING (INDIA) PVT LTD,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00928/AM09/	RLA File :07/24/040/00390/AM09/	Lic.No/Date:0710060625 23.10.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information called for from the firm on 20/3/2009 by Ministry of Chemical & Fertilizers (Deptt. of C&PC). Accordingly the case may be re-listed on 22.4.2009..			

54	Case No.:16/32/83-ALC1/2008	Party Name:LETRA GRAPHIX PVT.LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
	HQ File :01/83/050/00929/AM09/	RLA File :08/24/040/00112/AM09/	Lic.No/Date:0810075631 23.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. IPP forwarded vide their U.O. No. Nil dated 25.3.2009 and taking cue from SION at Sr. No. A-1572 the Committee decided to ratified the licence with 5% wastage. However GSM of Import and Export should match. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:17/32/83-ALC1/2008	Party Name:LETRA GRAPHIX PVT.LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
	HQ File :01/83/050/00930/AM09/	RLA File :08/24/040/00127/AM09/	Lic.No/Date:0810075632	Defer Date:

		23.10.2008	
55	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. IPP forwarded vide their U.O. No. Nil dated 25.3.2009 and taking cue from SION at Sr. No. A-1572 the Committee decided to ratified the licence with 5% wastage. However GSM of Import and Export should match.		
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

56	Case No.:18/32/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
	HQ File :01/83/050/00931/AM09/	RLA File :05/24/040/00370/AM09/	Lic.No/Date:0510229877 23.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. RLA, CLA, New Delhi vide their letter No.05/24/40/370/AM09/CLA dated 25/3/09 has intimated that licences has been issued under para 4.7.1 of HBP on repeat basis.. The Committee decided to withdrawn the case.			

57	Case No.:19/32/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
	HQ File :01/83/050/00932/AM09/	RLA File :05/24/040/00457/AM09/	Lic.No/Date:0510229879 23.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. RLA, CLA, New Delhi vide their letter No.05/24/40/457/AM09/CLA dated 25/3/09 has intimated that licences has been issued under para 4.7.1 of HBP on repeat basis.. The Committee decided to withdrawn the case.			

58	Case No.:20/32/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00933/AM09/	RLA File :05/24/040/00482/AM09/	Lic.No/Date:0510229886 23.10.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 15/4/2009 issued by this office. Accordingly the case may be re-listed on 22.4.2009..			

59	Case No.:22/32/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00935/AM09/	RLA File :17/24/040/00014/AM09/	Lic.No/Date:1710002210 23.10.2008	Defer Date:22.04.2009

Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 29/3/2009 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.4.2009.

60	Case No.:24/32/83-ALC1/2008		Party Name:FICUS PAX PVT. LTD.,		Meet No/Date:51/83-ALC1/2008 25.03.2009		Status:Case Approved	
	HQ File :01/83/050/00937/AM09/		RLA File :07/24/040/00416/AM09/		Lic.No/Date:0710060646 23.10.2008		Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 25.3.2009 and decided to approve this case as under:-							
	Item of Export		Qty	Item of Import		Qty		
	Shipping Box for PDU S 871-4459 (Total 8750 q. Meter) (Containing 19302 Kg of imported items)		1500 No.	Triwall 7 ply Heavy Duty Corrugated board 1825X3205 MM		1500 Nos. (19302 Kg)		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

61	Case No.:26/32/83-ALC1/2008		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:51/83-ALC1/2008 25.03.2009		Status:Case Approved	
	HQ File :01/83/050/00939/AM09/		RLA File :03/94/040/00670/AM09/		Lic.No/Date:0310491655 23.10.2008		Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2004/Ch.II dated 2.4.2008 and decided to approve this case as under:-							
	Item of Export		Qty	Item of Import		Qty		
	As Approved by NC		-do-	As Approved by NC		- do -		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

62	Case No.:29/32/83-ALC1/2008		Party Name:RALLIS INDIA LIMITED		Meet No/Date:51/83-ALC1/2008 25.03.2009		Status:Deffered and Re-indexed
	HQ File :01/83/050/00942/AM09/		RLA File :03/95/040/00631/AM09/		Lic.No/Date:0310491828 24.10.2008		Defer Date:22.04.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.4.2009.

63	Case No.: 32/48/83-ALC1/2008	Party Name:MAROMA (A UNIT OF ARAVINDA TRUST)	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01301/AM09/	RLA File :25/24/040/00006/AM09/	Lic.No/Date:2510002279 24.10.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 22.4.2009.			

64	Case No.:31/32/83-ALC1/2008		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
	HQ File :01/83/050/00944/AM09/		RLA File :03/94/040/00609/AM09/	Lic.No/Date:0310492158 27.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/50/2006/Ch.II dated 26.3.2009 and decided to approve this case as under:-				
	Item of Export	Qty	Item of Import	Qty	
	As Approved by NC	-do-	As Approved by NC	- do -	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.					

65	Case No.: 1/36/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00992/AM09/	RLA File :02/24/040/00200/AM09/	Lic.No/Date:0210119945 20.11.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.4.2009.			

66	Case No.: 2/36/83-ALC1/2008	Party Name:EMAMI LIMITED,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00993/AM09/	RLA File :02/24/040/00189/AM09/	Lic.No/Date:0210119982 20.11.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the DC(SS). Accordingly the case may be re-listed on 22.4.2009.

67	Case No.:3/36/83-ALC1/2008	Party Name:AEGEAN OFFSET PRINTERS	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00994/AM09/	RLA File :05/24/040/00522/AM09/	Lic.No/Date:0510231281 21.11.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from DIPP. Accordingly the case may be relisted on 22.4.09			

68	Case No.:6/36/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
	HQ File :01/83/050/00997/AM09/	RLA File :05/24/040/00544/AM09/	Lic.No/Date:0510231353 24.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. RLA, CLA, New Delhi vide their letter No.05/24/40/544/AM09/CLA dated 25/3/09 has intimated that licences has been issued under para 4.7.1 of HBP on repeat basis.. The Committee decided to withdrawn the case.			

69	Case No.:38/48/83-ALC1/2008	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
	HQ File :01/83/050/01307/AM09/	RLA File :03/95/040/00640/AM09/	Lic.No/Date:0310495487 25.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/49/2008/PC.II dated 25.3.2009 the Committee decided to approve the case as per SION at H-68 on pro rata basis. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

70	Case No.:11/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01068/AM09/	RLA File :05/24/040/00511/AM09/	Lic.No/Date:0510232358 11.12.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the firm. The case is deferred for four weeks and be listed on 22.4.09.			

71	Case No.:12/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01069/AM09/	RLA File :05/24/040/00521/AM09/	Lic.No/Date:0510232359 11.12.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the firm. The case is deferred for four weeks and be listed on 22.4.09.			

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Case No.: 13/39/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status: Case Approved
HQ File :01/83/050/01070/AM09/	RLA File :05/24/040/00575/AM09/	Lic.No/Date:0510232360 11.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/36/2006/PC.II dated 25.3.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Filler/Calcium Carbonate Master Batch (Containing 25% LLDPE & 75% Filler/Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Filler/Calcium Carbonate	0.2575 Kg 0.7725 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

73	Case No.:28/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01085/AM09/	RLA File :05/24/040/00569/AM09/	Lic.No/Date:0510232528 15.12.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the firm. The case is deferred for four weeks and be listed on 22.4.09.			

	Case No.:35/48/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01304/AM09/	RLA File :03/94/040/00835/AM09/	Lic.No/Date:0310497896	Defer

74			15.12.2008	Date:22.04.2009
	Decision : The Committee considered the case as per agenda. The visiting team comprising of representatives from DIPP MSME(SSZ) and DGFT visited sawn mills of different zone and submitted the report. The visiting team submitted the report which was considered in the Norms Committee Meeting No. 48/09 and the minutes are yet to finalise. The case is deferred for four weeks. Accordingly the case may be re-listed on 22.4.2009.			

75	Case No.:3/40/83-ALC1/2008	Party Name:ARCHIES LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01094/AM09/	RLA File :05/24/040/00593/AM09/	Lic.No/Date:0510232767 17.12.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to refer this case to DIPP for comments and defer the case for four weeks. Accordingly the case may be re-listed on 22.4.2009.			

76	Case No.:4/40/83-ALC1/2008	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01095/AM09/	RLA File :09/24/040/00299/AM09/	Lic.No/Date:0910036387 18.12.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 25.3.09 offered by him the Committee decided to call for the following information from the firm as under:			
	1. Exact name and specification of import item with its thickness 2. Wastage at each stage of manufacture			
	Accordingly the case may be re-listed on 22.4.2009.			

77	Case No.:5/40/83-ALC1/2008	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01096/AM09/	RLA File :03/94/040/00769/AM09/	Lic.No/Date:0310498712 18.12.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 11/2/2009 from Deptt. of C&PC (Chem.Div.) and also decided to issued reminder. Accordingly the case may be re-listed on 22.4.2009..			

	Case No.:7/40/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
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HQ File :01/83/050/01098/AM09/

RLA File :03/94/040/00800/AM09/

Lic.No/Date:0310498727
18.12.2008

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/11/2006/PC.II dated 25.3.2009 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Prepared Adhesives Based on Plastics (Two component laminating adhesives)	1 Kg	1. Polypropylene Glycol	0.213 Kg
A) Adhesive (Polyurethane Resin containing 100% Resin)		2. Diethylene Glycol	0.015 Kg
B) Additive (Polyester Resin containing 100% Resin)		3. Diphenyl Methane 4,4 Diisocyanate	0.348 Kg
		4.Toluene Di isocyanate	0.199 Kg
		5. Phthalic Anhydride	0.303 Kg
		6. Diethylene Glycol	0.358 Kg

N.B The Item 1 to 4 is for 1 Kg weight of Product A (Adhesive) and items 5 to 6 are for 1 kg weight of Product B (Additive)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:18/40/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status :Case Approved
HQ File :01/83/050/01109/AM09/	RLA File :03/95/040/00301/AM09/	Lic.No/Date:0310498974 19.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 15022/16/2004/Ch.II dated 16.2.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Acephate 97% DF	1 Kg	1. O,O- Dimethyl Phosphoramido Thioate (DMPAT) (90%) 2. Methylene Chloride	1.140 Kg 0.500 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:19/40/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
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HQ File :01/83/050/01110/AM09/	RLA File :03/95/040/00709/AM09/	Lic.No/Date:0310498989 19.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 15022/25/2004/Ch.II dated 24.3.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Mancozeb 75% DF (Mancozeb 75 DF)	1 Kg	1. Ethylene Diamine	0.222 Kg
		2. Carbon Disulphide	0.591 kg
		3. Manganese Sulphate	0.523 Kg
		4. Zinck Sulphate	0.048 Kg
		5. Sodium Ligno Sulphonate	0.030 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:20/40/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
HQ File :01/83/050/01111/AM09/	RLA File :03/94/040/00895/AM09/	Lic.No/Date:0310499094 19.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 25.3.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Release Liners (Silicone Coated Paper) 31 TO 52 GSM	1 Sq. Mtr.	1. Glassine & Other Glazed Release Base Paper in Jumbo Rolls of relevant GSM	1.05 Sq. Meter
		2. Silicone Polymer (100% Solid)	2.1 Grams
		3. Catalyst for silicone	0.126 Grams
		4. Cross Linker for Silicone	0.073 Grams
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:8/40/83-ALC1/2008	Party Name:TEC LAM INDUSTRIES	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deferred and Re-indexed
HO File :01/83/050/01099/AM09/	RLA File :07/24/040/00323/AM09/	Lic.No/Date:0710061859	Defer

82			22.12.2008	Date:22.04.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 22.4.09				

83	Case No.:9/40/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deferred and Re-indexed
	HQ File :01/83/050/01100/AM09/	RLA File :05/24/040/00621/AM09/	Lic.No/Date:0510233124 22.12.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 15/4/2009 issued by this office. Accordingly the case may be re-listed on 22.4.2009..			

84	Case No.:10/40/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deferred and Re-indexed
	HQ File :01/83/050/01101/AM09/	RLA File :05/24/040/00622/AM09/	Lic.No/Date:0510233126 22.12.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 15/4/2009 issued by this office. Accordingly the case may be re-listed on 22.4.2009..			

Case No.:11/40/83-ALC1/2008	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
HQ File :01/83/050/01102/AM09/	RLA File :05/24/040/00545/AM09/	Lic.No/Date:0510233177 23.12.2008	Defer Date:

Decision :

Decision :

The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 25.3.2009 and decided to approve this case as under:-

Export Item

S.No.	Description of item	Quantity
1.	Self Adhesive Paper 157 GSM +/- 10% (Coating wt. 19 GMS)	7500000 Sq. Meter
2.	Self Adhesive Film 121 GSM +/-10% (Coating wt. Minimum 15.5 GMS)	1500000 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
1.	For Self Adhesive Paper Coated Paper 78 GSM+/-15%	1800000 Sq. Meter
2.	Glassine Base Paper 60 GSM +/- 10%	7875000 Sq. Meter
3.	Solprene (Butadiene Styrene Copolymer)	20049.75 Kg
4.	Detroline (Resin Ester)	31122.00 Kg
5.	Quintac (Styrene Isoprene Copolymer)	23580.00 Kg
6.	Regalite (Hydrocarbon Resin)	17027.33 Kg
7.	Wingtack (Hydrocarbon Resin)	45067.05 Kg
8.	For Self Adhesive Film Polypropylene Film 45 GSM +/-10%	1560000 Sq. Meter
9.	Glassine Base Paper 60 GSM+/-10%	1575000.0 Sq. Meter
10.	Solprene (Butadiene Styrene Copolymer)	3271.28 Kg
11.	Detroline (Rosin Ester)	5077.8 Kg
12.	Quintac (Styrene Isoprene Copolymer)	3847.41 Kg
13.	Regalite (Hydrocarbon Resin)	2778.14 kg
14.	Wingtack (Hydrocarbon Resin)	7590.240 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:12/40/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
HQ File :01/83/050/01103/AM09/	RLA File :05/24/040/00611/AM09/	Lic.No/Date:0510233180 23.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/36/2006/PC.II dated 25.3.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Filler/Calcium Carbonate	1 Kg	1. LLDPE Granules	0.2575 Kg
Master Batch (Containing		2. Filler/Calcium Carbonate	0.7725 Kg

25% LLDPE & 75%
Filler/Calcium Carbonate)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

87	Case No.:39/48/83-ALC1/2008	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01308/AM09/	RLA File :03/94/040/00880/AM09/	Lic.No/Date:0310501206 05.01.2009	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.4.2009.			

88	Case No.:3/44/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01152/AM09/	RLA File :33/24/040/00003/AM09/	Lic.No/Date:3310012510 07.01.2009	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.4.2009.			

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Case No.:2/44/83-ALC1/2008	Party Name:J.OWEN & CO.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
HQ File :01/83/050/01151/AM09/	RLA File :03/94/040/00934/AM09/	Lic.No/Date:0310502360 13.01.2009	Defer Date:
Decision :			
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 25.3.2009 and decided to approve this case as under:-			
Export Item			
S.No.	Description of item	Quantity	
1.	Carbonless copy paper in sheets in different GSM (50-55 GSM)	30468 Kg	
Import Item			

S.No.	Description of Item	Quantity
1.	Carbonless copy paper in reels in different GSM (50-55 GSM)	31078 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

90	Case No.: 4/44/83-ALC1/2008	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status: Case Approved
	HQ File :01/83/050/01153/AM09/	RLA File :03/94/040/00927/AM09/	Lic.No/Date:0310502528 16.01.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2005/Ch.II dated 13.3.2009 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Diesel Fuel Additive (Fatty Alcohol (C ₁₂ -C ₁₈) Ester of Terpolymer in Mixed Xylene	1 Kg	1. Styrene 2. Maleic Anhydride 3. Fatty Alcohol (C ₁₂ -C ₁₈) Mixture 4. Mixed Xylene	0.083 Kg 0.078 Kg 0.274 Kg 0.500 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

91	Case No.: 12/44/83-ALC1/2008	Party Name:V.PAK INDIA,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status: Deferred and Re-indexed
	HQ File :01/83/050/01161/AM09/	RLA File :07/24/040/00573/AM09/	Lic.No/Date:0710062431 19.01.2009	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 22.4.09			

92	Case No.: 13/44/83-ALC1/2008	Party Name:V.PAK INDIA,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status: Deferred and Re-indexed
	HQ File :01/83/050/01162/AM09/	RLA File :07/24/040/00574/AM09/	Lic.No/Date:0710062432 19.01.2009	Defer Date:22.04.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 22.4.09

93	Case No.:14/44/83-ALC1/2008		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
	HQ File :01/83/050/01163/AM09/		RLA File :03/94/040/00790/AM09/	Lic.No/Date:0310502896 19.01.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/50/2006/Ch.II dated 26.3.2009 and decided to approve this case as under:-				
	Item of Export	Qty	Item of Import	Qty	
	As Approved by NC	-do-	As Approved by NC	- do -	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.					

94	Case No.:31/48/83-ALC1/2008		Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
	HQ File :01/83/050/01300/AM09/		RLA File :04/24/040/00245/AM09/	Lic.No/Date:0410102046 30.01.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/51/2006/Ch.II dated 21.7.2006 and decided to approve this case on repeat basis as under:-				
	Item of Export	Qty	Item of Import	Qty	
	Composize 1718 Neutral Sizing Rosin (Solid content : 35+/- 1%)	1 Kg	1. Gum Rosin 2. Fumaric Acid 3. Aqueous Solution of Polymeric Quarternary Amine(Active content: 50+/- 5%)	0.136 Kg 0.005 Kg 0.034 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.					

	Case No.:1/48/83-ALC1/2008		Party Name:RUSHIL DECOR LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deferred and Re-indexed
	HQ File :01/83/050/01270/AM09/		RLA File :08/24/040/00223/AM09/	Lic.No/Date:0810078052	Defer

95		10.02.2009	Date:22.04.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 22.4.09			

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Case No.:2/48/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
HQ File :01/83/050/01271/AM09/	RLA File :34/24/040/00180/AM09/	Lic.No/Date:3410023434 10.02.2009	Defer Date:

Decision :
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/3/2008/Ch.II dated 24.3.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Chlorantraniliprole 5% SC (Rynaxypyr 5 SC/(Pervathon 5 SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active ingredient)	0.052 Kg
		2. Atlox 4913	0.031 Kg
		3. Atlox 4894	0.020 kg
		4. Clay Attagel 50 (Attage/50/Acti-Gel 208)	0.015 kg
		5. Rhodopol 23 (AG-Rho Pol 23 W) (Xanthan Gum)	0.003 kg
		6. Proxyl GXL (Proxel GXL)	0.001 kg
		7. Agnique DFM 111S (Defoamer, Silicone Based)	0.005 Kg
		8. Propylene Glycol (Propanediol)	0.087 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:3/48/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
HQ File :01/83/050/01272/AM09/	RLA File :34/24/040/00198/AM09/	Lic.No/Date:3410023435	Defer Date:

Decision :

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/3/2008/Ch.II dated 24.3.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Chlorantraniliprole 5% SC (Rynaxypyr 5 SC)/(Pervathon 5 SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active ingredient)	0.052 Kg
		2. Atlox 4913	0.031 Kg
		3. Atlox 4894	0.020 kg
		4. Clay Attagel 50 (Attage/50/Acti-Gel 208)	0.015 kg
		5. Rhodopol 23 (AG-Rho Pol 23 W) (Xanthan Gum)	0.003 kg
		6. Proxyl GXL (Proxel GXL)	0.001 kg
		7. Agnique DFM 111S (Defoamer, Silicone Based)	0.005 Kg
		8. Propylene Glycol (Propanediol)	0.087 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:4/48/83-ALC1/2008

Party Name:E I DUPONT INDIA PVT LIMITED

Meet No/Date:51/83-ALC1/2008
25.03.2009Status:Case
Approved

HQ File :01/83/050/01273/AM09/

RLA File :34/24/040/00189/AM09/

Lic.No/Date:3410023436
10.02.2009

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/3/2008/Ch.II dated 24.3.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Chlorantraniliprole 18.5% (Rynaxypyr 20	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45	0.194 Kg

98	SC/Coragen 20 SC)	Technical) (97% active ingredient) 2. Atlox 4913 3. Atlox 4894 4. Clay Attagel 50 (Attage/50/Acti-Gel 208) 5. Rhodopol 23 (AG-Rho Pol 23 W) (Xanthan Gum) 6. Proxyl GXL (Proxel GXL) 7. Agnique DFM 111S (Defoamer, Silicone Based) 8. Propylene Glycol (Propanediol)	0.031 Kg 0.020 kg 0.010 kg 0.0026 kg 0.001 kg 0.005 Kg 0.069 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

99	Case No.:6/48/83-ALC1/2008	Party Name:SHANPAR INDUSTRIES PVT. LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
	HQ File :01/83/050/01275/AM09/	RLA File :34/24/040/00126/AM09/	Lic.No/Date:3410023438 10.02.2009	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/33/2005/Ch.II dated 10.10.2005 and decided to approve this case on repeat basis as under:-				
	Item of Export	Qty	Item of Import	Qty
	Ferric Phosphate Anhydrous (Average Fe content : 29%)	1 Kg	Phosphoric Acid	0.630 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

100	Case No.:7/48/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01276/AM09/	RLA File :04/24/040/00240/AM09/	Lic.No/Date:0410102270 11.02.2009	Defer Date:22.04.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 22.4.09				

101	Case No.:8/48/83-ALC1/2008	Party Name:VVF LIMITED,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01277/AM09/	RLA File :03/95/040/00935/AM09/	Lic.No/Date:0310506770 11.02.2009	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. The Committee also decided to issue reminder. Accordingly the case may be relisted on 22.4.09			

102	Case No.:9/48/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01278/AM09/	RLA File :03/95/040/00231/AM09/	Lic.No/Date:0310506775 11.02.2009	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. The Committee also decided to issue reminder. Accordingly the case may be relisted on 22.4.09			

103	Case No.:11/48/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
	HQ File :01/83/050/01280/AM09/	RLA File :34/24/040/00155/AM09/	Lic.No/Date:3410023443 11.02.2009	Defer Date:
	Decision : Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/3/2008/Ch.II dated 24.3.2009 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Chlorantraniliprole 5% SC (Rynaxypyr 5 SC/(Pervathon 5 SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active ingredient)	0.052 Kg
			2. Atlox 4913	0.031 Kg
			3. Atlox 4894	0.020 kg
			4. Clay Attagel 50 (Attage/50/Acti-Gel 208)	0.015 kg
			5. Rhodopol 23 (AG-Rho Pol 23 W) (Xanthan Gum)	0.003 kg

		6. Proxyl GXL (Proxel GXL)	0.001 kg
		7. Agnique DFM 111S (Defoamer, Silicone Based)	0.005 Kg
		8. Propylene Glycol (Propanediol)	0.087 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

104	Case No.:12/48/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
	HQ File :01/83/050/01281/AM09/	RLA File :34/24/040/00165/AM09/	Lic.No/Date:3410023444 11.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/3/2008/Ch.II dated 24.3.2009 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Chlorantraniliprole 18.5% (Rynaxypyr 20 SC/Coragen 20 SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active ingredient)	0.194 Kg
			2. Atlox 4913	0.031 Kg
			3. Atlox 4894	0.020 kg
			4. Clay Attagel 50 (Attage/50/Acti-Gel 208)	0.010 kg
			5. Rhodopol 23 (AG-Rho Pol 23 W) (Xanthan Gum)	0.0026 kg
			6. Proxyl GXL (Proxel GXL)	0.001 kg
			7. Agnique DFM 111S (Defoamer, Silicone Based)	0.005 Kg
			8. Propylene Glycol (Propanediol)	0.069 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

105	Case No.:13/48/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
	HQ File :01/83/050/01282/AM09/	RLA File :34/24/040/00184/AM09/	Lic.No/Date:3410023445 11.02.2009	Defer Date:
	Decision : Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/3/2008/Ch.II dated 24.3.2009 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Chlorantraniliprole 5% SC (Rynaxypyr 5 SC)/(Pervathon 5 SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active ingredient)	0.082 Kg
			2. Atlox 4913	0.031 Kg
			3. Atlox 4894	0.020 kg
			4. Clay Attagel 50 (Attage/50/Acti-Gel 208)	0.015 kg
			5. Rhodopol 23 (AG-Rho Pol 23 W) (Xanthan Gum)	0.003 kg
			6. Proxyl GXL (Proxel GXL)	0.001 kg
			7. Agnique DFM 111S (Defoamer, Silicone Based)	0.005 Kg
			8. Propylene Glycol (Propanediol)	0.087 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

106	Case No.:14/48/83-ALC1/2008	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01283/AM09/	RLA File :31/24/040/00291/AM09/	Lic.No/Date:3110037326 11.02.2009	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 22.4.09			

107	Case No.:15/48/83-ALC1/2008	Party Name: SUPER WAUDITE JOINTINGS P.LTD	Meet No/Date: 51/83-ALC1/2008 25.03.2009	Status:Deferred and Re-indexed
	HQ File :01/83/050/01284/AM09/	RLA File :08/24/040/00217/AM09/	Lic.No/Date:0810078077 11.02.2009	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 22.4.09			

108	Case No.:18/48/83-ALC1/2008	Party Name: SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date: 51/83-ALC1/2008 25.03.2009	Status:Deferred and Re-indexed
	HQ File :01/83/050/01287/AM09/	RLA File :05/24/040/00717/AM09/	Lic.No/Date:0510236328 12.02.2009	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 15/4/2009 issued by this office. Accordingly the case may be re-listed on 22.4.2009..			

109	Case No.:19/48/83-ALC1/2008	Party Name: SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date: 51/83-ALC1/2008 25.03.2009	Status:Deferred and Re-indexed
	HQ File :01/83/050/01288/AM09/	RLA File :05/24/040/00718/AM09/	Lic.No/Date:0510236338 12.02.2009	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 15/4/2009 issued by this office. Accordingly the case may be re-listed on 22.4.2009..			

110	Case No.:20/48/83-ALC1/2008	Party Name: KUMAR ADHESIVE PVT LTD	Meet No/Date: 51/83-ALC1/2008 25.03.2009	Status:Deferred and Re-indexed
	HQ File :01/83/050/01289/AM09/	RLA File :02/24/040/00267/AM09/	Lic.No/Date:0210123187 13.02.2009	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. The Committee also decided to issue D.O reminder. Accordingly the case may be relisted on 22.4.09			

111	Case No.:21/48/83-ALC1/2008	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date: 51/83-ALC1/2008 25.03.2009	Status:Deferred and Re-indexed
	HQ File :01/83/050/01290/AM09/	RLA File :34/24/040/00191/AM09/	Lic.No/Date:3410023468 13.02.2009	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.).. Accordingly the case may be re-listed on 22.4.2009..			

112	Case No.: 22/48/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status: Case Approved
	HQ File :01/83/050/01291/AM09/	RLA File :08/24/040/00198/AM09/	Lic.No/Date:0810078132 13.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/30/2006/Ch.II dated 8.1.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Acid brown 75	1 Kg	1. H Acid 2. Resorcinol 3. Sodium Picramate 4. Para Nitro Aniline 5. Sodium Nitrite	0.460 Kg 0.158 Kg 0.312 Kg 0.190 Kg 0.297 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

113	Case No.: 23/48/83-ALC1/2008	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status: Deferred and Re-indexed
	HQ File :01/83/050/01292/AM09/	RLA File :03/95/040/00317/AM09/	Lic.No/Date:0310507250 16.02.2009	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to case refer to Pharmaceuticals (Shri D.N. Mathur, Jt. IA) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 22/4/2009.			

114	Case No.: 24/48/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status: Case Approved
	HQ File :01/83/050/01293/AM09/	RLA File :08/24/040/00200/AM09/	Lic.No/Date:0810078144 16.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.III dated 5.4.2004 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Acid Brown 282 (Acid brown KGR)	1 Kg	1. 6-nitro 1-Diazo 2-Naphthol 4-Sulfonic Acid 2. Beta Naphthol	0.800 Kg 0.195 Kg

		3. Salicylic Acid 4. Phenyl Methyl Pyrazolone	0.160 kg 0.236 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

115	Case No.:25/48/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
	HQ File :01/83/050/01294/AM09/	RLA File :08/24/040/00222/AM09/	Lic.No/Date:0810078145 16.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.III dated 5.4.2004 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Acid Brown 58 (Dye content 98%)	1 Kg	1. H Acid 2. Para Ntro Aniline 3. Resorcinol 4. Sodium Nitrite	0.331 Kg 0.508 Kg 0.112 kg 0.227 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

116	Case No.:26/48/83-ALC1/2008	Party Name:GUJARAT CHEMICALS	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01295/AM09/	RLA File :08/24/040/00120/AM09/	Lic.No/Date:0810078149 16.02.2009	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to refer this case to Deptt. of C&PC (Chem.Division) for comments and defer the case for four weeks. Accordingly the case may be re-listed on 22.4.2009.			

117	Case No.:40/48/83-ALC1/2008	Party Name:GUJARAT CHEMICALS	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01309/AM09/	RLA File :08/24/040/00152/AM09/	Lic.No/Date:0810078191 17.02.2009	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to refer this case to Deptt. of C&PC (Chem.Division) for comments and defer the case for four weeks. Accordingly the case may be re-listed on 22.4.2009.			

118	Case No.:41/48/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Case Approved
	HQ File :01/83/050/01310/AM09/	RLA File :03/94/040/01019/AM09/	Lic.No/Date:0310507733 17.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai vide letter No.03/94/40/1019/AM09 dated 17/2/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 & 4.7.2 of HBP and decided to withdrawn this case			

119	Case No.:42/48/83-ALC1/2008	Party Name:BELLAPREMIER HAPPY HYGIENECARE PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered
	HQ File :01/83/050/01311/AM09/	RLA File :35/24/040/00056/AM09/	Lic.No/Date:3510025842 17.02.2009	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.4.2009.			

120	Case No.:45/48/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01314/AM09/	RLA File :05/24/040/00592/AM09/	Lic.No/Date:0510236634 17.02.2009	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 22.4.09			

121	Case No.:44/48/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01313/AM09/	RLA File :09/24/040/00425/AM09/	Lic.No/Date:0910037111 18.02.2009	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.4.2009.			

122	Case No.:46/48/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01315/AM09/	RLA File :03/94/040/00159/AM09/	Lic.No/Date:0310508004 18.02.2009	Defer Date:25.03.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. The Committee also decided to issue D.O reminder. Accordingly the case may be relisted on 22.4.09

123	Case No.:47/48/83-ALC1/2008	Party Name:CLASSIC MARBLE IMPEX PVT LTD	Meet No/Date:51/83-ALC1/2008 25.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01316/AM09/	RLA File :03/94/040/01029/AM09/	Lic.No/Date:0310508020 18.02.2009	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. The Committee also decided to issue D.O reminder. Accordingly the case may be relisted on 22.4.09			

Date:17.04.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer